

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 30th August, 2019.

No. LJ(A) 77/2000/Pt.V/213 – For the purpose of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950 read with paragraph 5 of the Sixth Schedule of the Constitution of India the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to confer the Judicial Officer, South West Khasi Hills District, Mawkyrwat with powers of the Assistant to Deputy Commissioner, South West Khasi Hills District, Mawkyrwat and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders, invest the officer with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within South West Khasi Hills District, Mawkyrwat with effect from the date of joining.



(S. Khaflyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

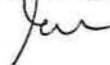
Memo. No. LJ(A) 77/2000/Pt.V/213-A

Dated, Shillong the 30th August, 2019.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Minister, Law for information of Hon'ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate Generals, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. The District & Sessions Judge, South West Khasi Hills District, Mawkyrwat.
8. The Chief Judicial Magistrate, South West Khasi Hills District, Mawkyrwat.
9. The Judicial Magistrate 1st Class, South West Khasi Hills District, Mawkyrwat
10. The Director General of Police, Meghalaya, Shillong.
11. Deputy Commissioner, South West Khasi Hills District, Mawkyrwat.
12. The Superintendent of Police (CBI/ACB), Shillong.
13. The Superintendent of Police, South West Khasi Hills District, Mawkyrwat.
14. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
15. Government Pleader/ Public Prosecutor, Mawkyrwat.
16. Treasury Officer, Mawkyrwat.
17. Home (Police) Department).
18. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
19. Personnel (A) Department.
20. Law (B) Department.
21. Personal file of the Judicial Magistrate First class, Mawkyrwat.
22. DEO, Law Department for uploading of the notification in the Law Department Website.
23. Guard file.

By Order etc.,



Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.